

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 379 of 2012

(Arising out of Order-in-Appeal No. 303/2011 dated 29.09.2011
passed by the Commissioner of Central Excise (Appeals-I),
Bangalore.)

**Commissioner of Central
Excise-Bangalore-I,**

Post Box No. 5400,
CR Buildings,
Queens Road Near Bangalore GPO,
Bangalore,
Karnataka – 560 001.

Appellant(s)

VERSUS

**Indian Telephone Industries
Ltd.,**

Bangalore Plant,
Doorvaninagar,
Bangalore – 560 016.

Respondent(s)

APPEARANCE:

Mr. Sanjay Venkat, Superintendent(AR) for the Appellant

Mr. B.V. Kumar, Advocate for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21081 /2024

DATE OF HEARING: 05.11.2024

DATE OF DECISION: 05.11.2024

PER : DR. D.M. MISRA

Heard both sides.

2. Learned AR for the Revenue submits that the Final Order No. 20634/2024 dated 12.08.2024 passed by this Tribunal in the assessee's own case arising out of the same Order-in-Appeal has

been accepted by the Department. In view of the above, Revenue's appeal is disposed of.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Gb/Raja...